

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-512
IB-321/ND/2020
IA/1908/2020

IN THE MATTER OF:

Jayna Traders Pvt Ltd
V/s.
Calzini Fashions Ltd

...Applicant

...Respondent

SECTION

U/s 9 IBC

Order delivered on 11.08.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Rishabh Jain, Advocate
For the Respondent : Mr. Govind singh proxy counsel for corporate debtor

ORDER

Ld. Counsel for the Corporate Debtor seeks adjournment on the ground that arguing counsel is not available.

In course of hearing, we notice that on the several occasions, the respondent took adjournment on various grounds. We further notice that even the reply has not been filed by respondent within time and a condonation petition to condone the delay for not filing the reply within the time is still pending.

Even the Respondent did not appear to argue the matter rather took adjournment.

-Set-

A

Considering all these facts, we are giving last opportunity to the respondent to pursue the matter subject to payment of cost of Rs.5,000/- to be deposited in the Prime Minister's Relief Fund. Payment of cost is condition precedent.

Respondent is directed to deposit the cost within three days from today.

List the matter on **23.09.2021**.

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-Sdr

(K.K. VOHRA)
MEMBER (T)

Chirag

-Sdr

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)